

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/MP/2023

Subject : Petition under Section 79 (1) (b) of the Electricity Act, 2003 seeking approval for entering into an Agreement with the Indian Railways for Gati Multi-modal Cargo Terminal under Gati Shakti Multi- Modal Cargo Terminal (GCT) Policy 2021.

Petitioner : Maithon Power Limited

Respondents : TPDDL and 4 others

Date of Hearing: **14.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Venkatesh, Advocate, MPL
Shri Nihal Bhardwaj, Advocate, MPL
Shri Ashutosh K. Srivastava, Advocate, MPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that present Petition has been filed for approval for entering into an agreement with the Railways for Gati Multi-modal Cargo Terminal under Gati Shakti Multi-Modal Cargo Terminal (GCT) Policy, 2021 issued by Ministry of Railways, Government of India on 15.12.2021 and is covered under change in law/compliance of existing law in terms of Regulation 3(10)(d) read with Regulation 25(1)(b) of the 2019 Tariff Regulations. He made oral submissions and also clarified that the proposed agreement, which is a mandatory requirement, will have no impact on tariff.

2. None appeared on behalf of the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, reserved its order in the matter.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

